

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/SM/2025

Subject : Petition for Non-Compliance of the provisions of the Central Electricity Regulatory Commission (Standards of Performance of inter-State Transmission licensees) Regulations, 2012.

Respondents : Power Grid Corporation of India Limited & Ors.

Date of Hearing : **5.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, APCPL
Ms. Ritu Apurva, Advocate, APCPL
Shri Rahul Dubey, TPL, RPDTL, ENICL
Shri Sudhir Sharma, TPL
Shri Beni Madhav, POWERGRID
Shri Dushyant Manocha, EPTCL
Shri Dheeraj Kumar, PPTL, PWTL, PVTL, PKATL
Shri Vishrov Mukerjee, Advocate, KTL, DMTL & NRSS-B
Shri Girik Bhalla, Advocate, KTL, DMTL & NRSS-B
Shri Pratyush Singh, Advocate, KTL, DMTL & NRSS-B
Shri Deepak Thakur, Advocate, KTL, DMTL & NRSS-B
Shri Neeraj Verma, DHTCL, NRSS-XXXI(B), KTL
Shri Abhishek Kumar, PTCUL
Shri Karan Arora, PTCUL
Shri Venkatesh, Advocate, PTL & NRSSXXXVI
Shri Manu Tiwari, Advocate, PTL & NRSSXXXVI
Shri Jatin Mahani, PTL & NRSSXXXVI
Ms. Harneet Kaur, Khavda IV CPTL and Ors
Shri Prashant Kumar, POWERGRID and Ors

Record of Proceedings

During the hearing, the representative of the Respondent, POWERGRID, submitted that POWERGRID has been continuously complying with the 2012 SOP Regulations and has also filed its response in the matter. The learned counsels for the several Respondents submitted that they have also filed their respective responses as per the order dated 25.12.2025. Whereas, the learned counsel for PTCUL submitted that it operates deemed ISTS assets, and that there is no formal mechanism for RPCs to certify the transmission availability of such assets.

2. Considering the submissions made by the Respondents and keeping in view that several Respondents were yet to file their response as per the order dated 25.12.2025, the Commission directed as under:



(a) The Respondents to file their respective affidavits/replies as per the order dated 25.12.2025 within two weeks, if not filed already.

(b) All the Respondents to furnish the requisite information in the following format within two weeks:

TSP Name and Respondent No.	Particulars	Date of COD of the transmission elements (In case of multiple dates of CODs, COD for the first element to be provided separately)	2012 SOP Compliance status for the year *				Link of webpage of TSP where the SOP Compliance data is uploaded	Remarks
			21-22	22-23	23-24	24-25		
	Date of submission of SOP compliance data to the Commission (date of submission of letter prior to notice may be provided)							
	Date of uploading of data on website (multiple dates for different months may be provided)							

3. The Commission also directed POWERGRID to pursue and coordinate with the other Respondents in furnishing the aforesaid information.

4. The Petition will be listed for hearing on **14.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)